

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).10824/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No.4810/2014 passed by the High Court Of Judicature At Allahabad)

MADHAV RAM

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.68293/2019-EXEMPTION FROM FILING O.T. and IA No.68289/2019-PERMISSION TO FILE SLP)

With

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).15162/2019 (II)

(For Admission and I.R. and with appln.(s) for c/delay in filing SLP and for exemption from filing O.T.)

Date : 06-05-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Vikas K. Singh, Adv.
For Mr. T. N. Singh, AOR

Mr. Siddharth Dave, Sr. Adv.
Ms. Manisha Bhandari, Adv.
Mr. Omkar Shrivastava, Adv.
For Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

UPON perusing papers the Court made the following
O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioner seeking adjournment on account of extreme personal difficulty, put up after four weeks.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR

